

**Sell off of Government stake in PSUs**

243. DR. K. P. RAMALINGAM: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has decided to sell the stake in many public sector undertakings and a decision has been taken very recently in this regard;

(b) if so, the details thereof;

(c) whether it is a fact that the Government has decided to sell 10 per cent stake in Engineers India Limited; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) As a part of the strategy to keep shares readily available for transaction to take advantage of market conditions without any loss of time, the Government has identified some CPSEs for disinvestment in sectors like mineral and metal, oil, energy, capital goods as well as some mid-size and small stocks.

(c) and (d) The Government of India disinvested its 10% shareholding in Engineers India Limited (EIL) on 29.01.2016 through the Offer for Sale (OFS) route and realized an amount of ₹ 643 crore (approx.) through this transaction.

**Implementation of recommendations of the seventh  
central pay commission**

244. SHRI K. R. ARJUNAN: Will the Minister of FINANCE be pleased to state:

(a) when will the Government implement the recommendations of the Seventh Central Pay Commission for Central Government Employees; and

(b) whether the recent Dearness Allowance announcement has any impact on the recommendations of the Seventh Central Pay Commission?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) The recommendations of the Seventh Central Pay Commission will be implemented after the approval of the Cabinet on completion of screening of the recommendations which is being done by the Empowered Committee of Secretaries (E-CoS) set up for the purpose.

(b) The announcement of Dearness Allowance has no impact on the recommendations of the Seventh Central Pay Commission.